

FIR No.83/2020
u/s 392/397/34 IPC
PS: Nabi Karim
State Vs. Shyam Lal @ Saurav

04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Manoj Kumar, Ld. Counsel for applicant/accused.
S.I. Jayesh in person.
Reply to the bail application filed.
Arguments heard on the bail application.

During the course of arguments, it is revealed that the TIP of the applicant/accused is to be carried out and complainant is out of Delhi because of lock down and not able to come to Delhi to join the proceedings of TIP.

On the request of Id. Counsel for applicant/accused, bail application be put up for arguments on **24.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.109/2020
u/s 380/457/120B IPC
PS: Nabi Karim

State Vs. Ashvani @ Kale @ Sanjay

04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. P.K. Garg, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is residing with his Nani who is aged about 70 years and there is no one in the family to look after the Nani of the applicant/accused and on this ground, applicant/accused has made a request that interim bail may kindly be granted to applicant/accused. Heard.

In view of the submissions, made by ld. Counsel for applicant/accused, let report be called from the SHO concerned if applicant/accused is residing with his Nani who is 70 years of age and secondly, there is no one in the family except the present applicant/accused to look after his Nani who is old aged for **08.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

04.06.2020

**FIR No.243/2018
u/s 302/34 IPC
PS: Nabi Karim
State Vs. Akash Gautam**


04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. P.K. Garg, Ld. Counsel for applicant/accused.
I.O. Inspector Tej Dutt Gaur in person.
Arguments on the bail application heard.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 08.07.2018 and make a submission that interim bail may kindly be granted to the applicant/accused.

Since applicant/accused is involved in other cases and he has not completed two years in JC in present case FIR.

At this stage, on the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.


**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020**

FIR No.86/2020
u/s 376 IPC & 6 POCSO Act
PS: Nabi Karim
State Vs. Varun

04.06.2020


Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

I.O. S.I. Jayesh Kalal in person.

None for applicant/accused.


However, in the interest of justice, adjourned for **02.07.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.136/2020
u/s 392/394/34 IPC
PS: Kotwali
State Vs. Manish Singla @ Manni

04.06.2020

Present: Sh, Ateeq Ahmad, Ld. Addl. PP for the State.
None for applicant/accused despite repeated calls since morning. However, in the interest of justice, bail application is adjourned for 10.06.2020.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

Ch. No. b-93 BGS-Block
Tis Hazari Court Delhi-54
M-9818163924

advocate_mishra@gmail.com

FIR No.19/2014
u/s 498/306/304B/34 IPC
PS: DBG Road
State Vs. Vijay & Others

04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Varun Dhingra, Ld. Counsel for applicant/accused.
Arguments on the bail application heard through Video Conferencing.

In view of the submissions made by ld. Counsel for applicant/accused, let notice be issued to the State and reply be called from the I.O. for **09.06.2020**.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.302/2018
u/s 302 IPC
PS: Pahar Ganj
State Vs. Dharam Singh @ Vicky

04.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Surya Prakash, Ld. Counsel for applicant/accused.

On the request of Id. Counsel for applicant/accused, bail application be put up for arguments on 06.06.2020.

Previous order be complied.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.260/2017
u/s 498A/406/306/34 IPC
PS: DBG Road
State Vs. Vicky

04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. B.L. Madhukar, Ld. Counsel for applicant/accused.
The reply of the bail application filed by Inspector Rajesh
Kumar. Be taken on record.

Arguments on the bail application heard.

In view of the submissions made by Id. Counsel for
applicant/accused, let, report in view of the conduct as well as the involvement
of the applicant/accused in other criminal cases be called from Jail
Superintendent for 08.06.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.202098

FIR No.172/2016
u/s 302 IPC
PS: Pahar Ganj
State Vs. Shadat Ali


04.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Mukesh Kalia, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.198/2019
u/s 307/397/412/34 IPC
PS: Kashmere Gate
State Vs. Aamir Hussain

04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for applicant/accused. However, in the interest of justice, bail application be put for arguments on 09.06.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

the applicant is released on bail.

FIR No.218/2018
u/s 22/29 NDPS Act and 63/65 Copyright Act
PS: Crime Branch
State Vs. Afroz Alam

04.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Himanshu Gupta, Ld. Counsel for applicant/accused.


I.O. is absent.

Arguments on the bail application heard.

It is submitted by ld. Counsel for applicant/accused that co-accused namely Rajesh Sharma has granted interim bail vide order dtd. 20.05.2020 and make a submissions that the bail application of present applicant/accused may kindly be considered.

I.O. be summoned to appear in person with reply of the bail application as well as detail in how many criminal cases present applicant/accused is involved for 08.06.2020.

TCR be also summoned.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.343/2019
u/s 304/34 IPC
PS: Kashmere Gate
State Vs. Amit Kumar

04.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Mohit Prasad, Ld. Counsel for appellant.

Heard.

Ld. Counsel for appellant has not placed on record the certified copy of order in terms of order dtd. 23.05.2020 passed by this court.

Ld. Counsel for appellant has submitted that because of the lockdown he is not able to collect the certified copy from the Ld. JJB. Heard.

In view of the submissions made by ld. Counsel for appellant, let file be summoned for **10.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.44/2019
u/s 302/397/411/120B/34 IPC
PS: Kashmere Gate
State Vs. Ishtiaq Ali

04.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Rohit Kataria, ld. Counsel for applicant/accused.

Sh. M.P.S. Kasana, Ld. Counsel for complainant.

Arguments on the bail application heard.

It is submitted by ld. Counsel for applicant/accused that he has filed the present bail application in terms of directions passed by the High Power Committee of Hon'ble High Court of Delhi as the age of applicant/accused is more than 65 years and he has placed on record the copy of Voter Card as well as Aadhar card of applicant/accused.

In view of the submissions made by ld. Counsel for applicant/accused, the copy of Aadhar Card as well as Voter Identity Card be sent to the I.O. to verify the authenticity of these documents in respect of the age of the applicant/accused and shall placed on record the reply on or before next date of hearing i.e. **10.06.2020**.

The wife of the applicant/accused is also present in the court and she has submitted that her husband who is applicant/accused herein, suffering from ailment particularly problem in breathing. Heard.

Let, report in respect of ailment of applicant/accused be also called from the Jail Superintendent for **10.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.176/2017
u/s 302 IPC
PS: Pahar Ganj
State Vs. Bhagat Ram

04.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Mukesh Kalia, Ld. Counsel for applicant/accused.

Arguments on the bail application heard.

In terms of the order dtd. 30.05.2020 passed by the Ld. ASJ, Ld. Counsel for applicant/accused was directed to place on record age proof document and the same were to be filed within two days with advance copy to the I.O. for verification.

Since I.O. is absent.

Ld. Counsel for applicant/accused has placed on record the copy of Pan Card and Aadhar Card. Be taken on record. The copy of Aadhar Card as well as Pan Card be sent to I.O. to verify the authenticity of these both document for 08.06.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

04.06.2020

FIR No. 348/2018
u/s 307/336/34 IPC
PS: Nabi Karim
State Vs. Prakash @ Akash

04.06.2020

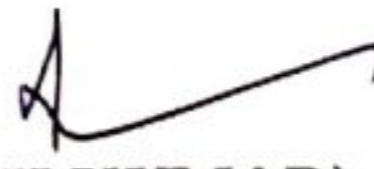
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Sunil Tiwari, Ld. Counsel for applicant/accused.
I.O. Inspector Tej Dutt Gaur.
Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that co-accused has been granted bail and make a request that accused may kindly be granted interim bail.

On the other hand, I.O. has submitted that applicant/accused is involved in 14 cases including murder.

It is also submitted by the I.O. that applicant/accused has committed another offence i.e. attempt to murder and case u/s 307 IPC was registered when he is in JC. Heard.

At this stage, on the request of Id. Counsel for applicant/accused, bail application is dismissed as withdrawn.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No. 348/2018
u/s 307/120B/201/34 IPC
PS: Nabi Karim
State Vs. Arjun @ Prem & Others

04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Kaushlender Singh, Ld. Counsel for applicant/accused.
I.O. Inspector Tej Dutt Gaur in person. Reply to the bail application filed.

Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that the main file was summoned for today. Heard.

In view of the submissions made by Ld. Counsel for applicant/accused, this court is of the considered view that the case pertains to the court of Ms. Charu Aggarwal, Ld. ASJ-02, who is also on duty today as per the duty roaster and the main file is also with the said court of Ms. Charu Aggarwal, Ld. ASJ-02, Tis Hazari Courts, Delhi. Therefore, the bail application be sent back immediately to the filing counter with the directions to place the same before the court of Ms. Charu Aggarwal, Ld. ASJ-02, Tis Hazari Courts, Delhi for deciding the same in accordance with law.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
04.06.2020

FIR No.106/2016
u/s 302 IPC & Sec. 25/54/59 Arms Act.
PS: Maurice Nagar
State Vs. Naveen Uppal @ Sunny s/o. Sh. Vinod Uppal

04.06.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Mukesh Kalia, Ld. Counsel for applicant/accused.
Inspector Rajesh Shukla in person. Reply to the bail application filed.

Complainant in person.

Arguments heard on the bail application and during the course of the arguments, ld. Counsel for applicant/accused requested for adjournment. Heard. Allowed.

On the request of ld. Counsel for applicant/accused, bail application be put up for arguments on **11.06.2020**.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

04.06.2020

04.06.2020

**ORDER ON THE APPLICATION FOR EXTENSION OF INTERIM
BAIL OF APPLICANT/ACCUSED MUNISH GAUTAM S/O. YOGRAJ
GAUTAM.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Sh. Deepak Ghai, Ld. Counsel for applicant/accused.
Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 05.03.2019 and he has been falsely implicated in the present case. It is further submitted by Id. Counsel for applicant/accused that in terms of order dtd. 30.05.2020 and 02.06.2020, interim bail of accused is going to be expired on 04.06.2020. It is further submitted by Id. Counsel for applicant/accused that accused is a father of one minor daughter and his daughter is also unwell and there is no one in the family to take their care and being father, presence of the accused is required to take care of his minor daughter and accused is also required to make proper arrangement for the day to day requirements of his family and to safe guard them from the Corona Infection and make a request that accused may kindly be granted interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.



Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that the interim bail of applicant/accused stand extended by four more days from the date of expiry of his interim bail on the same terms and conditions, in terms of directions contained in order dtd. 30.05.2020.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Applicant/accused is directed to surrender before the Jail Superintendent on 08.06.2020 positively.

Application stands disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused.



**(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.**

04.06.2020

04.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Kanchan Diwan, Ld. Counsel for applicant/accused.

Ms. Baljeet Kaur, mother of victim.

It is submitted by Id. Counsel for applicant/accused that he has been falsely implicated in the present FIR and he is nothing to do with the alleged offence.

It is further submitted by Id. Counsel for applicant/accused that because of pandemic Covid-19 applicant/accused be released on interim bail.

It is further submitted by Id. Counsel for applicant/accused that the matter was reported to the police when the doctor of the SSK Hospital came to the conclusion that a minor girl is having pregnancy and her statement u/s 164 Cr.P.C. was recorded wherein the victim girl has specifically alleged that the applicant/accused had established physical relations with her on the pretext of providing question papers of her exams. The fetus of the minor victim girl was sent to FSL on 29.05.2019 and result has been provided as DNA could not be amplified from exhibits due to inhibitors but the report filed.

Having heard the submissions made by Id. Counsel for applicant/accused and Id. Addl. PP for the State, this court is of the view that the I.O. himself has mentioned in the report that as per order of Hon'ble Court the exhibits were sent to FSL on 29.05.2019, has been again sent to CFSL and result of the same is awaited from CFSL.

Since there is confusion in respect of exhibits sent to FSL and to the CFSL. Therefore, the personal appearance of I.O. is required. Therefore, I.O. SI Ram Avtar be summoned to appear in person for 10.06.2020.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

04.06.2020